**COURT-I**

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)**

**IA No. 294 of 2016 in Appeal No. 132 of 2016 & IA Nos. 295, 296 of 2016**

**Dated: 17th August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**
**Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Gail (India) Ltd. …. Appellant(s)**
**Vs.**
**Gama Infraprop Pvt. Ltd. & Anr. …. Respondent(s)**

Counsel for the Appellant(s) :
Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava
Ms. Maulishree Gupta for R.1
Ms. Aparna Vohra for R-2

**ORDER**

**(IA No. 294 of 2016)**

Admittedly, the facts of this application are similar to the facts of IA No. 291 of 2016 in Appeal No. 131 of 2016, which is disposed of today.

Hence, the present application is disposed of in terms of the order passed in IA No. 291 of 2016 in Appeal No. 131 of 2016.

**APPEAL NO. 132 OF 2016**

List the matter on ***11.11.2016.***

**(B.N. Talukdar)**
**Technical Member (P&NG)**

**(Justice Ranjana P. Desai)**
**Chairperson**

mk/kt